

के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उक्त धन की प्राप्ति के स्रोत के बारे में इस बीच जांच कर ली है और क्या उन्होंने इस बात की भी जांच की है कि श्रीमती अरुणा आसफ अली ने इस योजना के अन्तर्गत किसी दूसरे व्यक्ति के नाम में अपना ही धन प्राप्त किया था ;

(ख) क्या सरकार ने इस योजना के अन्तर्गत आयात लाइसेंस बेच कर श्रीमती अरुणा आसफ अली द्वारा उपाजित राशि पर कोई आयकर वसूल किया है ;

(ग) यदि हां, तो कितना ?

**वित्त मंत्रालय में राज्य मंत्री (श्री प्र० चं० सेठी) :** (क) तत्कालीन प्रधान मंत्री द्वारा घोषित राष्ट्रीय रक्षा प्रेषण योजना में एक विशिष्ट उपबन्ध जोड़ा गया था कि इस प्रकार के प्रेषणों के स्रोत के सम्बन्ध में आयकर विभाग कोई प्रश्न नहीं उठायेगा। माननीय सदस्य यह तो मानेंगे ही कि सरकार उस उपबन्ध का उल्लंघन नहीं कर सकती।

(ख) और (ग). आयात हकदारियों को बेचने से मिलने वाले पूंजी सम्बन्धी लाभ पिछले वर्ष अर्थात् कर-निर्धारण वर्ष 1967-68 में हुए थे। सम्बन्धित कर निर्धारित ने स्व-निर्धारण के आधार पर उक्त कर निर्धारण वर्ष के लिए 1,24,970 रुपये का कर भ्रदा किया है।

**Visits Abroad by Ministers and Members of Parliament**

\*311. SHRI N. SHIVAPPA :  
SHRI ABDUL GHANI DAR :  
SHRI N.R. DEOGHARE :  
SHRI VISHWA NATH  
PANDEY :

Will the Minister of FINANCE be pleased to state :

(a) the number of Ministers, State

Ministers, Deputy Ministers and Members of Parliament who went abroad during the period December, 1969 to 15th February, 1970.

(b) the purpose of their tours, the expenditure incurred thereon and the amount of foreign exchange involved in each case ; and

(c) the names of the countries visited by them ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : (a) During this period, two Cabinet Ministers, four Ministers of State, three Deputy Ministers and fifty-nine Members of Parliament went abroad.

(b) and (c). A Statement giving the information is placed on the Table of the House. [Placed in Library. See No. LT—2/58/70]

**PL—480 Funds**

\*312. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) the share of the Rupee funds arising out of the PL—480 agreements held by the Americans in the total money supply in the country ;

(b) whether these huge amounts are not a source of potential foreign interference in the country's internal affairs ; and

(c) if so, the steps proposed by Government to quickly liquidate the Rupee holdings of the United States ?

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (c). Except for a relatively small portion of the U. S. Rupee funds held in time deposits with three U.S. commercial banks, all such rupee funds are held in Special Securities of the Government of India. Since these funds are non-convertible, and are invested in Govern-